

IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH '(SMC)', KOLKATA
[BEFORE SHRI P.M. JAGTAP, HON'BLE VICE PRESIDENT (KZ)]

[THROUGH VIRTUAL COURT]

I.T.A. No. 1912/Kol/2019

Assessment Year: 2014-15

Sudesh Kumar Agarwal.....Appellant
BG-42, Sector-II, Salt Lake City,
Kolkata - 700 091.
[PAN: ACVPA 5171 F]

Vs

ITO, Ward - 63(2), Kolkata.....Respondent

Appearances by:

None appearing on behalf of the Assessee.

Shri Jayanta Khanra, JCIT, Sr. DR appearing on behalf of the Revenue.

Date of concluding the hearing : May 07, 2021

Date of pronouncing the order : May 07, 2021

ORDER

This appeal filed by the assessee is directed against the order of Id. Commissioner of Income Tax (Appeals)-19, Kolkata dated 31.07.2019.

2. In this case, the Id. counsel for the assessee has moved an application dated 22.04.2021 seeking withdrawal of this appeal on the ground that he has decided to settle the dispute involved in the said appeal under the Direct Tax Vivad Se Vishwas Act, 2020. The assessee has duly filed the declarations in Form No. 1 and Form No. 2 and the Designated Authority has issued the certificate in Form No. 3 as per Section 5(1) of the Scheme accepting the assessee's declaration under the said Scheme.

3. Keeping in view these facts and circumstances of the case including especially the fact that the assessee has duly complied with the necessary requirements under Vivad Se Vishwas Scheme, 2020, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order Pronounced in the Open Court on 7th May, 2021.

Sd/-
(P.M. JAGTAP)
VICE PRESIDENT

Dated: 07/05/2021

Biswajit, Sr. PS

Copy of order forwarded to:

1. Sudesh Kumar Agarwal, BG-42, Sector-II, Salt Lake City, Kolkata – 700 091.
2. ITO, Ward – 63(2), Kolkata – 700 014.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Assistant Registrar
ITAT, Kolkata